- (d) whether Government is under pressure from some groups from Jammu and Kashmir who are threatening serious repercussions in case of Parliament House convict hanging; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The mercy petition case of Parliament House attack death convict is pending under Article 72 of the Constitution of India. This is a Constitutional process. The power under Article 72 of the Constitution does not contain any limitation as to the time, in which the power conferred might be exercised.

- (c) 'Prison' is a State Subject under the Seventh Schedule to the Constitution of India. Data of expenditure on prisoners is not maintained centrally.
 - (d) No, Sir.
 - (e) Doesn't arise.

Closing of arterial roads during VVIP movement

2883. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Prime Minister's Office (PMO) has received complaints from some top advocates regarding indiscriminately closing key arterial roads in Delhi/New Delhi without prior notice to make way for VVIPs;
 - (b) if so, what is the reaction of Government thereto;
- (c) whether it is a fact that hundreds of policemen are deployed to facilitate VVIPs' movement instead of dealing chaotic traffic congestion in the capital and polluting emission from idling vehicle;
 - (d) if so, the reasons therefor; and
- (e) the steps being taken to stop closing of arterial roads which creates emissions from idling of cars in traffic jams?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) A complaint dated 01.12.2012 regarding indiscriminately closing key arterial roads in Delhi/New Delhi

without prior notice to facilitate the movement of VIPs, addressed to Delhi Police and copies endorsed to the Prime Minister's Office and Ministry of Home Affairs was received from Shri Harish N. Salve and a reply was sent to him.

- (c) and (d) Policemen are deployed to facilitate VVIPs movement as and when required to ensure safe and smooth flow of traffic on Delhi roads.
- (e) The roads are closed during VVIP movement for minimum possible time for general public. However, on all arterial roads having central verge, one carriageway is made available for movement of general traffic during such VVIP movements. Policemen deployed for such duties are briefed regularly to ensure that common people do not suffer in such situation. They are also regularly briefed to stop the general traffic for minimum period so that no congestion and idling of cars occur on roads.

CRGFS for low income housing

2884. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether Government has launched a unique Credit Risk Guarantee Fund Scheme (CRGFS) for low income housing; and
 - (b) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. In order to address the issues of credit enablement of Economically Weaker Sections and Low Income Group households and to incentivize banks and financial institutions to provide loans to these segments for housing, Rajiv Awas Yojana (RAY), launched on 02.06.2011 envisaged the establishment of a Credit Risk Guarantee Fund. Accordingly, the Government has approved the establishment of a Credit Risk Guarantee Fund Trust (CRGFT) for low income housing, with an initial corpus of Rs. 1000 Crore. The Credit Risk Guarantee Fund Trust has been registered on 1st May, 2012 and the Credit Risk Guarantee Fund Scheme has been launched on 31st October, 2012. The CRGF Trust will administer and operate the Scheme, which is demand-driven.

Under the Scheme, the Trust will provide guarantee to lending agencies for housing loans extended by them to persons belonging to the Economically Weaker